



THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

C. RAJA KUMAR
SECRETARY

High Court Campus,
Chennai - 600 104
Phone No : 25342739, 25352595
E- Mail : tnbarcouncil@yahoo.com
www.barcounciloftamilnadupuducherry.org

R.O.C. No. 7050 of 2021

Dated 23.12.2021

CORRIGENDUM OF **NOTIFICATION NO. 19 OF 2021**

It is hereby notified for the general information of the public that the Bar Council of Tamilnadu and Puducherry had passed prohibitory order against the following advocates by resolution dated 18.12.2021:-

S.No	NAME	Roll No.	Nature of the Order
1.	Mr.A.P.Balasubramani, D.No. 5, Amma Illam, Indira Nagar, K. Pudur, Madurai District.	Ms. 1240/1991	Passed a resolution vide No.737/2021, by considering the complaint no. 172/2021 received against him under Sec. 35 of the Advocates Act, 1961 alleging that a Criminal Case has been registered against him in Crime No. 69/2020, under Sections. 3 r/w 4 r/w 17 of POCSO Act and 370(IV), 370 A (i) of IPC r/w 4(2)(c) of ITP Act @ 3 r/w 4, 5(I) r/w 6r/w 17 of POCSO Act and 370(IV), 370 A (i) IPC r/w 4(2)(c) of ITP Act on the file of the All Women Police Station, Thallakulam, Madurai District and he has been arrested and confined in judicial custody.
2.	Mr. M. Nagaraj, Permanent Address:- No. 4/296, Ponni Street, Aathikulam, Puthur	Ms. 3001/2017	Passed a resolution vide No.810/2021, by considering the complaint received against him under Sec. 35 of the

<p>Main Road, Madurai 625 014.</p> <p>Temporary Address:- No. 4/29, Rajavelu Street, Royapuram, Chennai 600 013.</p>		<p>Advocates Act, 1961 alleging that the respondent advocate along with 14 other advocates trespassed into the house of the complainant's daughter and placed a board in the name of Phoenix Law Associates. When the complainant questioned the same and requested them to vacate the house, the respondent advocate and 14 others demanded a sum of Rs. 20,00,000/- to vacate the premises and also given life threat to the complainant and his family members.</p>
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SECRETARY, BAR COUNCIL.

Copy to :-

1. The Registrar, Supreme Court, New Delhi.
2. The Secretary, Bar Council of India, New Delhi and all the Secretaries of other State Bar Councils
3. The Registrar, High Court, Chennai & the Registrars of all High Courts in India.
4. All the Principal District Judges in the State & the Chief Judge, Puducherry.
5. The parties concerned and Notice Board
6. The Principal Judge, City Civil Court, Chennai.
7. The Chief Judge, Court of Small Causes, Chennai.
8. Sales Tax Appellate Tribunal, Chennai.
9. Incomes Tax Appellate Tribunal, Chennai-6.
10. State Transport Appellate Tribunal, Chennai.
11. Addl. Bench Sales Tax Tribunal, Madurai & Coimbatore.
12. Tribunal for Disciplinary Proceedings, Chennai.
13. Central Administrative Tribunal, Chennai-6
14. The Labour Courts, Chennai, Madurai & Coimbatore
15. The Chief Metropolitan Magistrate, Egmore, Chennai-8
16. The Chief Secretary to Government of Tamil Nadu, Chennai-9
17. The Secretary to Government, Law Department, Chennai-9
18. The Secretary, Home Department, Government of Tamil Nadu, Chennai-9
19. Director-General of Police, State of Tamil Nadu
20. The Commissioner of Police, Chennai City.
21. Members of this Bar Council

22. All the Bar Associations in the State of Tamil Nadu

23. Madras High Court Advocates Association, Madras Bar Association, Women Lawyers Association, Law Association, Tamil Nadu Advocates Association, Chennai.

The Authorities above mentioned are kindly requested to circulate the copies of this notification to all the Officers under their jurisdiction.

The Bar Associations are requested to put up these Notifications in their Notice Boards.

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R.O.C. No. 7101 of 2021

27.12.2021

Dated

NOTIFICATION NO. 21 OF 2021

It is hereby notified for the general information of the public that the Bar Council of Tamilnadu and Puducherry had passed **prohibitory order** against the following advocate by resolution dated 27.12.2021:-

S.No	NAME	Roll No.	Nature of the Order
1.	Mr. N. Muniasamy, Kidathirukkai Post, Mudukulathur Taluk, Ramnad District - 623 704.	Ms.1080/2005	The Bar Council of Tamilnadu and Puducherry has passed a resolution, dated 27.12.2021 prohibiting him from practicing as an advocate in all Courts, Tribunals and other authorities in India either in his name or in any assumed name till the disposal of Disciplinary proceedings pending against him by considering the misbehavior of Mr. N. Muniasamy, who is the President of the Kamuthi Bar Association with a woman Court Staff within the Court premises.

Asst. SECRETARY, BAR COUNCIL.

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13. Central Administrative Tribunal, Chennai-6
14. The Labour Courts, Chennai, Madurai & Coimbatore
15. The Chief Metropolitan Magistrate, Egmore, Chennai-8
16. The Chief Secretary to Government of Tamil Nadu, Chennai-9
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19. Director-General of Police, State of Tamil Nadu
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